

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 693.
TO BE ANSWERED ON WEDNESDAY, THE 07TH FEBRUARY, 2024.**

EASE OF DOING BUSINESS

**693. SHRI PARBATBHAI SAVABHAI PATEL:
SHRI KANAKMAL KATARA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the key measures that the Government has taken to promote ease of doing business in India; and
- (b) the manner in which these measures contributed to the improvement of the ease of doing business in India?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a) & (b):** Department for Promotion of Industry and Internal Trade (DPIIT) is the Nodal Department for coordinating the initiatives under Ease of Doing Business which are aimed at creating a conducive business environment. Some of the steps taken by DPIIT in enhancing ease of doing business are as under:

India ranks 63rd in the World Bank's Doing Business Report (DBR), 2020 published in October, 2019 before its discontinuation by the World Bank. India's rank in the DBR improved from 142nd in 2014 to 63rd in 2019, registering a jump of 79 ranks in a span of 5 years.

DPIIT is spearheading the dynamic reform exercise of Business Reforms Action Plan (BRAP), wherein all the States and UTs in the country are assessed on the basis of reforms implemented by them on designated parameters. The focus of the reforms has been on streamlining the existing regulations and processes and eliminating unnecessary requirements and procedures. BRAP covers reform areas such as Information Wizard, Single Window Systems, Online Building Permission System, Inspection Reforms, Labour Reforms, etc. BRAP exercise has helped in building knowledge base as well as instilling competition within states/UT's in improving their business environment.

DPIIT also coordinates with Ministries/Departments and States/UTs for initiatives to reduce compliance burden on citizen and business activities. The objective of this exercise is to improve Ease of Doing Business and Ease of Living by Simplifying, Rationalizing, Digitizing and

Decriminalizing Government to Business and Citizen Interfaces across Ministries/States/UTs.

The key focus areas of the initiative are:

- (i) Simplification of procedures related to applications, renewals, inspections, filing records, etc.
- (ii) Rationalization of legal provisions, by repealing, amending or omission of redundant laws,
- (iii) Digitization of government processes by creating online interfaces, and
- (iv) Decriminalization of minor, technical or procedural defaults.

The Jan Vishwas (Amendment of Provisions) Act, 2023 was passed in Lok Sabha on 27th July 2023 and Rajya Sabha on 2nd August 2023. The Assent of the President was received on 11th August 2023. The Act decriminalized 183 provisions of 42 Central Acts administered by 19 Ministries/Departments.

The Act has helped in rationalizing criminal provisions and ensuring that citizens, businesses and the government departments operate without fear of imprisonment for minor, technical or procedural defaults. The Act has paved the way for rationalizing laws, eliminating barriers and bolstering growth of businesses.
